

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ABSTRACT

Holidays – Declaration of Holiday on 20.08.2021 instead of Holiday on 19.08.2021 on account of Muharrum and 19.08.2021 as working day and also change of 9th Muharrum Optional Holiday from 18.08.2021 to 19.08.2021 to the High Court of Andhra Pradesh and the Offices working under the administrative control of the High Court, viz., the Andhra Pradesh State Legal Services Authority, the A.P. High Court Mediation and Arbitration Centre, and the A.P. High Court Legal Services Committee and to all the Subordinate Courts in the State of Andhra Pradesh, including all Tribunals and Labour Courts under the control of High Court of Andhra Pradesh – NOTIFIED.

ROC.NO.450/SO/2020

DATED: 18.08.2021

NOTIFICATION No. 33/SO/2021

Read: High Court's Notification Nos.21 and 22 /SO/2020, dated 10.12.2020.

In partial modification of the Notifications read above, the High Court of Andhra Pradesh hereby notifies **Holiday on Friday, the 20th August, 2021 instead of Holiday on Thursday, the 19th August, 2021 on account of Muharrum, 19th August, 2021 is working day, and change of Optional Holiday from Wednesday, 18th August, 2021 to Thursday, the 19th August, 2021 on account of 9th Muharrum** to the High Court of Andhra Pradesh and the Offices working under the administrative control of the High Court, viz., the Andhra Pradesh State Legal Services Authority, the A.P. High Court Mediation and Arbitration Centre, and the A.P. High Court Legal Services Committee and to all the Subordinate Courts in the State of Andhra Pradesh including the Tribunals and Labour Courts under the control of High Court of Andhra Pradesh.


REGISTRAR GENERAL
18/08/2021

To

1. The Pri. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble The Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
5. All the Unit Heads in the State of Andhra Pradesh.
6. All the Officers, High Court of Andhra Pradesh.
7. All the Section Heads, High Court of Andhra Pradesh.
8. The Director, Judicial Academy, Secunderabad.
9. The Director, A.P. High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
10. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.

11. The Secretary, A.P. High Court Legal Service Committee, High Court Building, Amaravati.
12. The Advocate General, State of Andhra Pradesh.
13. The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
14. The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
15. The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
16. The Registrar, A.P. Lokayukta, Hyderabad.
17. The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
18. The Chairman, AP VAT Appellate Tribunal, Visakhapatnam.
19. The Special Judge for Trial of CBI Cases, Visakhapatnam.
20. The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
21. The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur
22. The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
23. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
24. The Secretary General, Supreme Court of India, New Delhi.
25. The Registrars General, All High Courts in India.
26. The Secretary, Bar Council of A.P., High Court, Amaravati.
27. The Accountant General, Near Old Bus Stand, Vijayawada, Andhra Pradesh.
28. The Public Prosecutor for the State of Andhra Pradesh, High Court of A.P., Amaravati.
29. The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
30. The Administrator General and Official Trustee, High Court Building, Hyderabad.
31. The Director of Prosecutions, Vijayawada.
32. The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
33. The President, High Court Advocates' Association, Amaravati.
34. The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
35. The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
36. The Director, All India Radio, Vijayawada.
37. The News Director, Doordarshan Kendra, Vijayawada.
38. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
39. The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
40. The Overseer, High Court of Andhra Pradesh.
41. SPARE.

} With a request for making
necessary announcement